

CERTIFICATE No. 9214 of 2026

Certificate under section 28A of the Securities and Exchange Board of India Act, 1992 and Section 23JB of Securities Contracts (Regulation) Act, 1956 read with Section 222 of the Income Tax Act, 1961

Dheeraj Wadhawan (PAN:AAOPW4517G)

Address 1: 16th Floor, DB Breeze, Opp-Khar Gymkhana Ground, Khar West, Mumbai-400052

Address 2: Dheeraj Arma, 6th Floor, Anant Kanekar Marg, Bandra E, Mumbai-400051

Address 3: 22/23, Sea View Palace, Mumbai, Maharashtra, India-400050

Address 4: D B Breeze 14th Floor, CTS, E 120 Plot No. 657, Near Gymkhana, Khar West-400052

Address 5: Wadhawan House, Plot No. 32/A, Union Park, Road No. 5, Near Shantranj Hotel, Bandra West, Mumbai, Maharashtra, India-400050

Address 6: Dheeraj Apts, Ground Floor, P.P. Dias Compound, Natwar Nagar, Road No. 1, Jogeshwari East, Mumbai, Maharashtra, India-400060

NOTICE OF DEMAND UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 28A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992 AND SECTION 23JB of SECURITIES CONTRACTS (REGULATION) ACT, 1956

1. This is to certify that a sum of Rs.28,62,01,000/- (Rupees Twenty-Eight Crore Sixty-Two Lakh One Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum as detailed below is due to SEBI from you:

Description of Dues	Amount (in Rs.)
Penalty imposed by the WTM vide Order No. WTM/AN/CFID/CFID/31591/2025-26 dated August 12, 2025 in the matter of In the matter of Dewan Housing Finance Corporation Limited.	27,00,00,000.00
Interest from February 2026 to July 2026 @ 1% p.m.	1,62,00,000.00
Recovery Cost	1000.00
Total	28,62,01,000.00



2. You are hereby directed to pay the total amount as mentioned above within 15 (Fifteen) days of the receipt of this Notice by way of direct credit through EFT/NEFT/RTGS to Account No. SEBIRRDPEN9214 of ICICI Bank (IFS Code: ICIC0000106) (OR) online payment facility available on the "Recovery Payment" module on the website: <https://siportal.sebi.gov.in> (OR) payment link available on the following path: SEBI Website-->Enforcement-->Recovery Proceedings-->Pay Now) failing which the Recovery Officer shall proceed to recover the amount due in accordance with the provisions of Section 28A of the Securities and Exchange Board of India Act, 1992 ("SEBI Act") and Section 23JB of Securities Contracts (Regulation) Act, 1956.

3. In the event of non-payment of the dues as above, SEBI shall recover the money by one or more of the following modes, namely:-

- attachment and sale of your movable property;
- attachment of your bank accounts;
- attachment and sale of your immovable property;
- arrest and detention in prison;
- appointing a receiver for the management of your movable and immovable properties.

4. Further, as per Explanation 1 to section 28A of the SEBI Act and Section 23JB of SC(R) Act, any direct or indirect transfer of your property or monies held in bank accounts to your spouse or minor child or son's wife or son's minor child, otherwise than for adequate consideration, on or after **August 12, 2025** shall be deemed to be your property or money for the purpose of recovery.

5. You are also advised to take note that upon service of this notice, you are not competent to mortgage, charge, lease or otherwise deal with any property belonging to you except with the permission of the Recovery Officer and any such transfer shall be deemed void as per rule 16 of the Second Schedule to the Income-tax Act, 1961 read with section 28A of the SEBI Act and Section 23JB of SC(R) Act.

6. Any confirmation of e-payment(s) made (in the format as given in table below) should be forwarded to "The Recovery Officer, Securities and Exchange Board of India, SEBI Bhavan, Plot No. C-4 A, "G" Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051" or sent by email to kpjadhav@sebi.gov.in / gafranaa@sebi.gov.in :

1. Case Name and Recovery Certificate Number :	
2. Name of Payer :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details (Bank Name, Branch Name, IFSC Code and Account No.)	
from which payment is made :	





Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

7. In addition to the aforesaid dues, you will also be liable for further interest, all costs, charges and expenses incurred in respect of recovery proceedings against you.

Dated: July 07, 2026


Recovery Officer



Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति एवं विनिमय बोर्ड
Mumbai
मुंबई

Copy to:

CDSL NSDL All Mutual Funds in India (By email)	With a request to provide the holding details of Dheeraj Wadhawan (PAN:AAOPW4517G) immediately by return e-mail and intimate to the Recovery Officer in case any sale or redemption request is received from the Defaulter after the date of this Notice of Demand
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